

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR
BENCH, JABALPUR

Original Application No. 792 of 2005

Jabalpur, this the 2nd day of September, 2005

Hon'ble Mr. Madan Mohan, Judicial Member

Smt. Lalita Bai, W/o, late Gullu Singh,
Aged about years, C/o. Khuman Singh,
Village – Guram Khedi, R/o. Post – Semri,
Harchand, Tah. Sohagpur, Distt. – Hoshangabad. Applicant

(By Advocate – Shri H.R. Bharti)

V E R S U S

1. Union of India, through the
General Manager, West Central Railway,
Jabalpur (MP).
2. The Divisional Railway Manager,
West Central Railway, Jabalpur. Respondents

O R D E R (Oral)

Heard the learned counsel for the applicant.

2. By filing this Original Application, the applicant has sought the following main reliefs :-

“(I) to give direction to the respondents to decide the representation of the applicant,

(II) to give direction to the respondents to provide settlement dues in favour of the applicant,

(III) to give direction to the respondents to provide full family pension in place of 50% pension to the applicant.”

3. The brief facts of the case are that the husband of the applicant late Gullu Singh was an employee under the respondents Department and he died on duty on 20.10.1988. Still now no settlement dues are paid to the applicant after the death of Gullu Singh. After his death another Smt. Heera Bai had claimed for settlement dues and providing

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pension. The respondents directed the applicant to obtain a succession certificate from the competent court and stopped the payment of settlement dues. Smt. Heera Bai has submitted an affidavit before the respondents on 3rd August, 1992 (Annexure A-2) stating therein that a compromise has been taken place between the parties. But even then the respondents are not providing the settlement dues and family pension. The learned counsel for the applicant has drawn my attention towards the representation of the applicant dated 20th July, 2003 (Annexure A-5) and another representation dated 10.12.2004 (Annexure A-6). These representations are still pending with the respondents for consideration. The learned counsel for the applicant requested that he will feel satisfied if the respondents are directed to decide these pending representations of the applicant within a time frame manner.

4. In view of the aforesaid submission made by the learned counsel for the applicant, I feel that ends of justice would be met if I direct the respondent No. 2 i.e. Divisional Railway Manager, West Central Railway, Jabalpur to consider and decide the said pending representations of the applicant dated 20th July, 2003 (Annexure A-5) and 10.12.2004 (Annexure A-6), within a period of three months from the date of receipt of a copy of this order, by passing a speaking, detailed and reasoned order. I do so accordingly. The applicant is also directed to send a copy of this order as well as the copy of the petition to the respondent No. 2 immediately.

5. Accordingly, the Original Application stands disposed of at the admission stage itself.

(Madan Mohan)
Judicial Member

कृतांकन सं. ओ/न्या.....जबलपुर, दि.....

प्रतिलिपि द्वारा दिली-

(1) सदिता, उत्ता नामका, वा उत्ता नामका, जबलपुर
 (2) अधिकारी श्री/महिला/पुरुष.....के नामस्त
 (3) पत्नी/बीमारी/पुत्र.....के नामस्त
 (4) बाप/माता, बोधक, जबलपुर नामकीनी हैं।

सूचना एवं अवश्यक जारीकर्ता हैं।

R.D. 2005

उप राजस्त्रार

16-7-05